

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s).4947/2017

TECHNOLOGY PARK LIMITED

APPELLANT(S)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

RESPONDENT(S)

IA No. 133423/2023 - APPLICATION FOR PERMISSION
IA No. 303684/2025 - APPLICATION FOR PERMISSION
IA No. 133429/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 303687/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 189131/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 182485/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 133430/2023 - EXEMPTION FROM FILING O.T.
IA No. 303688/2025 - EXEMPTION FROM FILING O.T.
IA No. 4/2014 - INTERVENTION APPLICATION
IA No. 303685/2025 - INTERVENTION/IMPLEADMENT
IA No. 109020/2017 - INTERVENTION/IMPLEADMENT
IA No. 189209/2024 - INTERVENTION/IMPLEADMENT
IA No. 182973/2024 - INTERVENTION/IMPLEADMENT

WITH

C.A. No. 4948/2017 (III-A)

IA No. 6/2014 - INTERVENTION APPLICATION
IA No. 211559/2023 - INTERVENTION/IMPLEADMENT

C.A. No. 24159-24161/2017 (III-A)

IA No. 4/2014 - INTERVENTION APPLICATION
IA No. 211554/2023 - INTERVENTION/IMPLEADMENT

Date : 30-07-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) :

Mr. Ravindra Kumar, Sr. Adv.
Mr. Binay Kumar Das, AOR
Ms. Priyanka Das, Adv.
Ms. Neha Das, Adv.
Mr. Shivam Saksena, Adv.

Mr. Aditya Soni, AOR

For Respondent(s) :

**Mr. Vikas Bansal, Adv.
Mr. Abhinav Singh, Adv.
Mr. Shashank Shekhar Singh, AOR**

Mr. Aditya Soni, AOR

**Mr. Binay Kumar Das, AOR
Mr. Shivam Saksena, Adv.**

**Ms. Mukti Chowdhary, AOR
Ms. Prerana Chaturvedi, AOR
Mr. Ram Avtar Bansal, AOR
Mr. Nishant Bishnoi, AOR
Mr. Adeel Ahmed, AOR
Mr. Ankur S. Kulkarni, AOR**

**Mr. O. P. Gaggar, AOR
Mr. Sachindra Karn, Adv.**

**Mr. Parijat Sinha, Adv.
Mr. Shubham Singh, AOR
Mr. Mohammad Shadab Naqvi, Adv.
Mr. Kamal Kishor, Adv.
Ms. Supriya Juneja, AOR**

**Upon hearing the counsel the Court made the following
O R D E R**

- 1. I.A. No. 303685 of 2025 (application seeking intervention/impleadment) in Civil Appeal No.4947 of 2017 stands allowed.**
- 2. Learned counsel appearing for Technology Park Limited submits that the opposite party is dilly-dallying the issue, not endeavoring to progress the proceedings, and failing to come up with serious proposals. Let the opposite parties place on record their proposal(s), complete in all respects, before the next date of listing. The same can be handed over to us during the course of the proceedings.**
- 3. List on 31.07.2026.**

**(D. NAVEEN)
COURT MASTER (SH)**

**(ANU BHALLA)
COURT MASTER (NSH)**